

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1210/2021

(Arising out of impugned final judgment and order dated 31-01-2018 in FA No. 406/2006 passed by the High Court of Judicature at Allahabad)

MANOHAR LAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32617/2021-CONDONATION OF DELAY IN FILING and IA No.32618/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.32619/2021-EXEMPTION FROM FILING O.T. and IA No.32621/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 19-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Haraprasad Sahu, Adv.

Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel submits that he is not claiming any interest for the period of delay.

Issue notice on the application for condoning delay as well as on the special leave petition in view of order dated 26.09.2018 in C.A. No. 10013 of 2018.

(NEETA SAPRA)
COURT MASTER

(DIPTI KHURANA)
COURT MASTER